

(2025) 09 MAN CK 0573

In the Manipur High Court

Case No : Writ Petition (C) No. 716 Of 2025, Miscellaneous Case (Writ Petition (C)) No. 669 Of 2025

Ajon Gonmei.

APPELLANT

Vs

Union Of India & 4 Ors.

RESPONDENT

Date of Decision : 10-09-2025

Acts Referred:

Citation : (2025) 09 MAN CK 0573

Hon'ble Judges : A. Guneshwar Sharma, J

Bench : Single Bench

Advocate : H. Ishwarlal, K. Rohit, B.R. Sharma, Samarjit H, A. Bheigya Meitei

Final Decision : Disposed Of

Judgement

A. Guneshwar Sharma, J

[1] Heard Mr. H. Ishwarlal, learned senior counsel assisted by Mr. K. Rohit, learned counsel for the petitioner and Mr. B.R. Sharma, learned CGSC for respondent Nos. 1, 2 & 4 and Mr. Samarjit H., learned Government Advocate assisted by Mr. A. Bheigya Meitei, learned junior Government counsel for respondent Nos. 3 & 5.

[2] By the present writ petition, the petitioner approached this Court for extending the timeline laid down by the letter dated 11-07-2025 issued by the Joint Secretary to the Government of India, Ministry of Rural Development, New Delhi to all the States for completion of projects under PMGSY within a stipulated timeline. In this respect, the petitioner has already submitted a representation dated 01-09-2025 to the Commissioner/ Secretary to the Government of India, Ministry of Rural Development, Department of Rural Development (Rural Connectivity Division), New Delhi for extension of time till up to 31-03-2026. It is submitted that the representation is still pending and the writ petition can be disposed of by directing respondent No. 1 to consider and pass an appropriate order to the pending representation dated 01-09-2025 submitted by the

petitioner.

[3] Mr. B.R. Sharma, learned CGSC for respondent Nos. 1, 2 & 4 and Mr. Samarjit H., learned Government Advocate for the State respondents, have no objection in passing an innocuous order for disposal of the writ petition.

[4] Recording the submissions made at the Bar, the writ petition is disposed of by directing respondent No. 1 to consider and pass a speaking order to the representation dated 01-09-2025 submitted by the petitioner within a period of 2 months from the date of receipt of a copy of this order.

[5] Accordingly, the writ petition is disposed of.

[6] MC(WP(C)) No. 668 of 2025 is also closed.

[7] Furnish a copy of this order to Mr. B.R. Sharma, learned CGSC, for forwarding to respondent Nos. 1, 2 & 4 for information and necessary compliance.